

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 1934
(TO BE ANSWERED ON THE 7th August 2023)

**PROVISIONS TO AVOID HARASSMENT OF WOMEN TRAVELLING ON
FLIGHTS**

1934. DR. FAUZIA KHAN

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government has amended the guidelines to prevent harassment and unruly behaviour against female passengers on flights;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Government proposes to make provisions for reserved seats for women in the flights to avoid harassment; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) & (b): No sir. However, in order to ensure safety of the aircraft/persons/property on board/good order & discipline on board and to handle the unlawful/disruptive behavior on-board the aircraft, Directorate General of Civil Aviation (DGCA) has issued Civil Aviation Requirement (CAR), Section 3- Air Transport, Series M, and Part VI titled "Handling of unruly/ disruptive passengers".

As per the provision mentioned in the above CAR, whenever an airline receives a complaint of unruly behaviour from the pilot-incommand, the incident may be referred by the airlines to an Internal Committee for deciding the duration for which the unruly passenger will be banned from flying. Based on the recommendation of the concerned airline's Internal committee, DGCA will place the passenger in the 'No Fly list, wherein the unruly passenger is banned from taking flights to/from/within India for a specific period.

(c) & (d): No such proposal is under consideration.
